

***IN THE HIGH COURT OF BOMBAY AT GOA***

**LD-VC-CW-188-2020**

Prakash Gawas

**... Petitioner**

Versus

State of Goa & Ors.,

**... Respondents.**

Mr. S. D. Lotlikar, Senior Advocate with Ms. Shreya Arur, Advocate for the Petitioner.

Ms. Maria Correia, Additional Government Advocate for the Respondents.

**Coram : M. S. SONAK &  
M. S. JAWALKAR, JJ.**

**Date : 14<sup>th</sup> September, 2020**

**P.C.**

Heard Mr. S. D. Lotlikar, learned Senior Advocate who appears alongwith Ms. Shreya Arur, learned Advocate, for the petitioner. Ms. Maria Correia, learned Additional Government Advocate accepts notice on behalf of the respondents.

2. Taking into consideration that the petitioner has, till date, not been paid his terminal benefits post his retirement in the

year 2015, we direct the respondents to file a response to this petition within two weeks from today. The copy of such response to be furnished to the learned counsel appearing for the petitioner. Rejoinder, if any, to be filed within a week from the receipt of the response.

3. We post this matter on 12.10.2020.

***M. S. JAWALKAR, J.***

***M. S. SONAK, J.***

msr.